

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.88/MP/2026

Subject : Petition under Section 79 read with Sections 94 & 142 of the Electricity Act, 2003 seeking execution/implementation of the Orders dated 21.3.2022, 1.05.2024 and 14.01.2025 passed by the Commission in Petition No. 56/MP/2022 and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Respondent No.1 in relation thereto.

Petitioner : ReNew Wind Energy (AP2) Private Limited (RWEPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **18.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukerjee, Advocate, RWEPL
Shri Girik Bhalla, Advocate, RWEPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, keeping in view the subsequent developments and the APTEL being seized of the issue, the matter may be adjourned.

2. Considering the above, the Commission adjourned the matter *sine die* with liberty to the Petitioner to mention for its revival after the outcome of the pending appeal(s).

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)